ITEM NO.1+2 Court 4 (Video Conferencing) SECTION XI-A
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8658-8659/2019

(Arising out of impugned final judgment and order dated 12-10-2018 in WPC No. 602/2015 12-10-2018 in WPC No. 13120/2015 passed by the High Court Of Kerala At Ernakulam)

THE EMPLOYEE PROVIDENT FUND ORGANISATION & ANR. Petitioner(s)

## **VERSUS**

Respondent(s)

SUNIL KUMAR B & ORS.

WITH

W.P.(C) No. 233/2018 (X)

W.P.(C) No. 69/2018 (X)

(IA No. 14965/2018 - EX-PARTE STAY)

W.P.(C) No. 141/2018 (X)

(IA No. 26357/2018 - EX-PARTE STAY)

W.P.(C) No. 118/2018 (X)

W.P.(C) No. 250/2018 (X)

W.P.(C) No. 372/2018 (X)

W.P.(C) No. 368/2018 (X)

W.P.(C) No. 369/2018 (X)

W.P.(C) No. 367/2018 (X)

W.P.(C) No. 371/2018 (X)

W.P.(C) No. 380/2018 (X)

W.P.(C) No. 374/2018 (X)

W.P.(C) No. 385/2018 (X)

W.P.(C) No. 393/2018 (X)

W.P.(C) No. 395/2018 (X)

W.P.(C) No. 406/2018 (X)

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W.P.(C) No. 360/2018 (X)
(FOR ADMISSION)
W.P.(C) No. 411/2018 (X)
(FOR ADMISSION and IA No.63451/2018-APPROPRIATE ORDERS/DIRECTIONS)
W.P.(C) No. 466/2018 (X)
W.P.(C) No. 804/2018 (X)
W.P.(C) No. 594/2018 (X)
(IA No.79752/2018-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)
W.P.(C) No. 884/2018 (X)
(IA No. 170508/2019 - INTERVENTION/IMPLEADMENT
IA No. 146221/2019 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 778/2018 (X)
(IA No. 69081/2019 - INTERVENTION/IMPLEADMENT
IA No. 170449/2018 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 874/2018 (X)
(IA No. 44627/2019 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 1149/2018 (X)
(IA No. 117553/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 144028/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)
W.P.(C) No. 1167/2018 (X)
W.P.(C) No. 1134/2018 (X)
(IA No. 51450/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL
VAKALATNAMA/OTHER DOCUMENT
IA No. 51446/2020 - INTERVENTION/IMPLEADMENT)
CONMT.PET.(C) No. 1917-1918/2018 in C.A. No. 10013-10014/2016
(XIV-A)
(IA No. 85695/2019 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 147085/2018 - EXEMPTION FROM FILING O.T.
IA No. 147082/2018 - PERMISSION TO FILE APPLICATION FOR DIRECTION)
W.P.(C) No. 1430/2018 (X)
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W.P.(C) No. 1433/2018 (X)

W.P.(C) No. 1428/2018 (X)

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W.P.(C) No. 390/2019 (X)
(IA No. 43954/2019 - EX-PARTE STAY)
W.P.(C) No. 269/2019 (X)
(FOR ADMISSION)
W.P.(C) No. 875/2019 (X)
W.P.(C) No. 349/2019 (X)
(FOR ADMISSION)
W.P.(C) No. 327/2019 (X)
(IA No. 43329/2019 - EX-PARTE STAY
IA No. 84636/2019 - INTERVENTION/IMPLEADMENT)
W.P.(C) No. 466/2019 (X)
W.P.(C) No. 352/2019 (X)
(IA No. 46449/2019 - STAY APPLICATION)
SLP(C) No. 16721-16722/2019 (XI-A)
(IA No. 6498/2021 - EX-PARTE STAY
IA No. 109139/2020 - INTERVENTION/IMPLEADMENT
IA No. 109137/2020 - INTERVENTION/IMPLEADMENT
IA No. 6497/2021 - PERMISSION TO PLACE ADDITIONAL FACTS AND
GROUNDS)
W.P.(C) No. 512/2019 (X)
(IA No. 92886/2019 - INTERVENTION APPLICATION)
W.P.(C) No. 511/2019 (X)
W.P.(C) No. 500/2019 (X)
(IA No. 62534/2019 - EX-PARTE STAY
IA No. 86926/2019 - INTERVENTION/IMPLEADMENT
IA No. 86923/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)
CONMT.PET.(C) No. 619-620/2019 in C.A. No. 10013-10014/2016 (XIV-A)
(FOR ADMISSION)
W.P.(C) No. 601/2019 (X)
(IA No. 73827/2019 - EX-PARTE STAY)
W.P.(C) No. 1312/2019 (X)
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W.P.(C) No. 832/2019 (X)

(IA No. 98935/2020 - EARLY HEARING APPLICATION)

Diary No(s). 22242/2019 (XIV-A)

SLP(C) No. 3289/2021 (XV)

(FOR ADMISSION and I.R. and IA No.10606/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.11707/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 2465/2021 (XV)

(IA No. 16619/2021 - APPLICATION FOR PERMISSION

ÌA No. 11703/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 9097/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 3287/2021 (XV)

(FOR ADMISSION and I.R. and IA No.10568/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.11699/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 1218/2020 (X) (FOR ADMISSION and IA No.107579/2020-EXEMPTION FROM FILING O.T.)

SLP(C) No. 1366/2021 (XIV) (FOR ADMISSION and I.R. and IA No.9495/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9494/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

W.P.(C) No. 1459/2020 (X) (FOR ADMISSION and IA No.134289/2020-EXEMPTION FROM FILING O.T.)

W.P.(C) No. 1332/2020 (X)

SLP(C) No. 3290/2021 (XV)

(FOR ADMISSION and I.R. and IA No.12571/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.12572/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 86/2021 (X)

(FOR ADMISSION)

SLP(C) No. 1738/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.12575/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.12492/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 1701/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.12234/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12233/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.12486/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

## ITEM NO.2

## SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 46219/2019

(Arising out of impugned final judgment and order dated 22-05-2019 in WP(C) No. 5678/2018 06-12-2019 in RP No. 348/2019 passed by the High Court Of Delhi At New Delhi)

(IA No. 8907/2021 - APPLICATION FOR PERMISSION

IA No. 6618/2021 - CONDONATION OF DELAY IN FILING

IA No. 6619/2021 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 6620/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 6621/2021 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

Date: 25-02-2021 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE UDAY UMESH LALIT HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr K. K. Venugopal, AG for Union of India and Employees' Provident Funds Organisation Mr Vikramjit Bannerjee, ASGSr. Adv. for Union of India

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Mr Prashant Rawat, Adv.

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Mr. Anand Varma, AOR

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Mrs. Lalita Kaushik, AOR

Mr. Shashank Shekhar, Adv.

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Mr. Sanjeev Gupta, Adv.

Mr. Chander Shekhar Ashri, AOR

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Petitioner-in-person

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Ms. Neetika Sharma, Adv.

M/s M.V. Kini & Associates, AOR

Dr. Ashwani Bharadwaj, AOR

Mr. Vinay Bhardwaj, Adv.

Mr. Romil Pathak, Adv.

Mr Ashish Rana, AOR

UPON hearing the counsel the Court made the following O R D E R

Issue notice in all fresh matters, returnable on 23.03.2021.

It shall be the responsibility of the petitioners to serve the respondents on or before 12.03.2021. The petitioners are at liberty to serve notices upon the learned advocates who had entered appearance on behalf of the concerned respondents and service upon such learned advocates shall be taken to be service upon the respondents.

The affidavit of service shall be filed in the Registry of this Court by 15.03.2021.

All the respondents are at liberty to file their submissions, not exceeding three pages along with the documents on which they wish to place reliance. Such responses/submissions shall be filed by 17.03.2021.

The rejoinder, if any, be filed by the petitioners before 20.3.2021.

It is made clear that under no circumstance, the matters shall be adjourned and the matters shall be taken up for hearing on dayto-day basis.

For facility, we direct;

- (i) SLP (C) No(s). 8658-8659/2019, W.P.(C) No. 233/2018 (Item Nos. 1 & 1.1) [arising from the judgment dated 12.10.2018 passed by the High Court of Kerala];
- (ii) SLP(C) Diary No(s). 46219/2019 (Item No.2) [arising from the judgment dated 22.5.2019 passed by the High Court of Delhi] along with connected matter being SLP(C) No. 1366/2021 (Item I.54) [arising from the judgment dated 16.12.2019 passed by the

High Court of Delhi];

(iii) SLP(C) No. 2465/2021(item 1.51) [arising from judgment dated 28.08.2019 passed by the High Court of Rajasthan, Jaipur]; and

(iii) CONMT.PET.(C) No. 1917-1918/2018 in C.A. No. 10013-10014/2016 (Item 1.30) [seeking implementation of the order dated 04.10.2016 passed by this Court in C.A.No.10013/201 :R.C. Gupta & Ors. Etc. etc. vs. Regional Provident Fund Commissioner Employees Provident Fund Organization & Ors. Etc.] shall be taken up as lead matters representing the respective categories of matters.

Rest of the matters shall also be listed on the same day.

Pending further consideration, no contempt application seeking implementation of any of the orders passed in the aforesaid four categories of matters, shall be taken up by any Court.

In the contempt petition(s) pending in this Court, personal presence of the alleged contemnor stands dispensed with.

Diary No(s). 22242/2019

A letter has been circulated seeking liberty to withdraw the contempt petition. Request is accepted.

The Contempt Petition is closed.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER